

[English]

**Agricultural Labour**

336. SHRI KUSUMA KRISHNAMURTHY: Will the Minister of LABOUR be pleased to state:

(a) whether any survey has been undertaken to identify the total strength of agricultural labour in India and the percentage of women in the total agricultural labour:

(b) if so, the details in this regard; and

(c) the steps taken to protect the interests and improve the conditions of agricultural labour?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). According to 1981 Census of India, the total number of persons engaged as agricultural labour in India are 55,499,704. Among them the number of women agricultural labourers are 20,767,858 which constitutes 37.42 percent of the total agricultural labour.

(c) Various Labour Laws like Minimum Wages Act, 1948, Payment of Wages Act, 1938, Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, etc. have been enacted to protect the interest of agricultural labour. Besides, various schemes are being implemented under the anti-poverty programme such as IRDP and Jawahar Rozgar Yojana which are aimed at ameliorating the lot of the poorest sections of the community which include the bulk of agricultural labour.

**SCHEDULE OF PREMISES**

<i>Sl. No.</i>	<i>Bungalow No.</i>	<i>Type</i>
1	2	3
A.	5 and 7 Race Course, Earmarked for Prime Minister	VIII

**Separate Pool of Houses for Ministers**

337. SHRI YADVENDRA DATT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government contemplate to have a separate pool of houses for the Ministers etc. of the Union Government.

(b) if so, whether Government propose to provide a uniform pattern of facilities of office accommodation and security infrastructure in these houses;

(c) if so, the details thereof;

(d) the estimated amount likely to be spent thereon; and

(e) the details of bungalows earmarked for the purpose?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir. A Resolution dated 30.5.90 to this effect has already been published in the Gazette of India Extraordinary and laid on the Table of both the Houses of Parliament.

(b) to (d). Suitable office accommodation and security arrangement at the residence of a Minister are functional needs. No uniform pattern has been laid down for the purpose but these have been kept in view while earmarking bungalows for them. No specific amount has been earmarked for the purpose.

(e) List of the bungalows earmarked for the purpose is given below.